

Offices Functioning in Rented Buildings

738. SHRI RAM PUJAN PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the various offices of his Ministry/subordinate offices/departments are in the rented buildings in Delhi and outside Delhi and if so, since when;

(b) what are the names of each office and the monthly rent of each such building occupied by these offices alongwith the date of occupation;

(c) whether it is also a fact that his Ministry is not interested to shift such offices from rented buildings to Government buildings; if so, what are the reasons therefor; and

(d) if the answer to part (c) above be in the negative, what steps have been taken so far to shift such offices from rented buildings;

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) and (b) The information is being collected and will be laid on the Table of the Rajya Sabha.

(c) No, Sir.

(d) A proposal has been finalised to construct more buildings to accommodate various offices both in Delhi and at ten other places in the country.

Strike in Coal India Limited

739. SHRI S. W. DHABE:
SHRIMATI RODA MISTRY:

Will the Minister of ENERGY be pleased to state:

(a) what is the number of strikes that have taken place during the period from the 1st April, 1980 to the 31st March, 1984 in the Coal India Limited and its subsidiary companies; and

(b) what were the reasons for these strikes and in which company they took place?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) and (b)

No. of strikes	ECL	BCCL	CCL	WCL
	529	391	151	282

The above strikes were resorted to in support of different demands of the workers and also for settlement of issues outstanding at various times, such as the implementation of provisions of NCWA II, representation on the JBCCI-III, finalisation of NCWA-III, provision of facilities, service benefits etc.

Outflow of Foreign Exchange in case of Multinational Companies

740. SHRI HUSEN DALWAI:
DR. MOHD. HASHIM
KIDWAI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that outflow of foreign exchange in the case of multinational drug companies is higher than the inward flow of foreign exchange;

(b) if so, what are the reasons therefor and what steps Government have taken to ensure that there is minimum outflow of foreign exchange;

(c) whether it is a fact that these anomalies have cropped up because of wrong implementation of the ratio parameters of Drug Policy of 1978;

(d) whether it is a fact that no check on the value of production and imports was independently made by his Ministry; and

(e) whether it is also a fact that there is no check of imports of intermediates/penultimates and bulk drugs, which are not permitted and have been imported in huge quantities at high prices; if so, whether any instances have come to the notice of his Ministry?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) to (c) In the case of majority of foreign drug companies the foreign exchange outgo on account of remittances, import of raw materials etc. was more than foreign exchange earned through exports during the three year period from 1978-79 to 1980-81 for which the data is readily available. To a large extent, this is because the industry has been set up more for import substitution rather than for export production.

As per the provisions of 1978 Drug Policy the activities of foreign drug companies are being so channelised as to sub-serve the national interest. Further in the case of foreign drug companies suitable export obligations are also being imposed while deciding their applications for substantial expansion/re-endorsement/recognition of capacities.

(d) and (e) The Import Policy in respect of drugs and pharmaceuticals is reviewed on annual basis. Certain instances of imports of some raw materials not permitted under the industrial licence have come to the notice of Government.

Recommendations of Committee formed to investigate into profiteering by drug Companies

741. SHRI HUSEN DALWAI:

DR. MOHD. HASHIM KIDWAI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Drug Policy of 1978 provided for setting up a Committee to investigate into the allegations of large profits by Drug Companies;

(b) if so, what were the findings of the Committee;

(c) what decisions have been taken by Government to the recommendations of this Committee;

(d) what are the recommendations which his Ministry has implemented;

(e) whether it is a fact that multinational drug companies are importing

bulk drugs and other raw materials from their principals at very high prices on transfer basis;

(f) if so, what steps have been taken in this regard;

(g) the names of drugs imported by each multinational company from their principals with quantity and CIF prices during the last three years, year-wise; and

(h) whether any instance of over-involving has come to the notice of his Ministry and if so what action was taken against the concerned company?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Yes, Sir.

(b) to (d) The recommendations of the Committee and the action taken thereon was indicated in Rajya Sabha Unstarred Question No. 714 answered on 28th February, 1983. (A copy attached)

(e) and (h) Some of the bulk drugs are being imported by multi-national companies from their principal, but, no instance of transfer pricing or over-invoicing has come to the notice of my Ministry.

(f) Does not arise.

(g) Information to the extent available will be collected and laid on the Table of the House.

Unstarred Question No. 714, answered in the Rajya Sabha on the 28th February, 1984.

Committee on Profitability of Foreign Companies

714. DR. JOSEPH LEON D'SOUZA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Committee on profitability of foreign companies suggested continuous monitoring the profitability of the foreign drug companies; and

(b) if so, what action has been taken in the matter and also on other recommendations of the Committee; and

(c) whether it is a fact that foreign companies which criticized the policy of Government for pricing drugs on the